

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 119
(IB)-311(ND)/2020

IN THE MATTER OF:

GreenKoRayala Wind Power Pvt Ltd ... Applicant/Petitioner

Vs

MGI Infra. Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 11.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

On 27th February 2020, one of the Ex.-Director Mr. Jaju had undertaken to take appropriate steps and file reply. Today, none appeared. Neither reply is filed nor Corporate Debtor has made an endeavour for settlement. Corporate Debtor is proceeded ex-parte.

List for hearing on 29.01.2021.

Let, the copy of this order be served to the Director by the Learned Counsel for the applicant.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)